#### COURT-I

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 340 OF 2016 &

# IA NO. 743 OF 2016 & IA NO. 347 OF 2018

Dated: 25<sup>th</sup> April, 2018

Hon'ble Mr. I.J. Kapoor, Technical Member Present:

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

**Azure Sunrise Pvt. Ltd.** 

.... Appellant(s)

Vs.

Chamundeshwari Electricity Supply Corporation Ltd. & Anr.

.... Respondent(s)

Counsel for the Appellant(s) Mr. Sanjay Sen, Sr. Adv.

Ms. Anuradah Mukherjee

Ms. Shikha Tandon Ms. Pallavi Rao Mr. Anu Srivastava Mr. Robin Grover

Counsel for the Respondent(s)

: Mr. Sandeep Grover

Ms. Pankhuri Bhardwai for R-1

## ORDER

## IA No. 347 of 2018

(Appln. for amendment of the memorandum of appeal)

We have heard learned counsel for the parties. Without expressing any opinion on the merits of the case and without prejudice to the rights and contentions of the Respondents, the application is allowed. The amended memorandum of appeal is taken on record. Learned counsel for the appellant is directed to carry out consequential amendments in the appeal.

List the matter on 18.07.2018.

(Justice N. K. Patil) **Judicial Member** 

(I.J. Kapoor) **Technical Member**